

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 659 of 2019**

**IN THE MATTER OF:**

**Mr. R. V. Tyagarajan**

**...Appellant**

**Versus**

**State Bank of India & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Bhargav R. Thali, Advocate**

**For 1<sup>st</sup> Respondent: Ms. Madhusmita Bora and Mr. Dipankar Singh,  
Advocates**

**O R D E R**

**31.07.2019** Learned counsel for the Appellant prays for some more time for settlement with the 'Financial Creditor'. Learned counsel appearing on behalf of the 'State Bank of India' submits that 'Committee of Creditors' has already been constituted. Therefore, settlement can be reached only u/s 12A of the 'Insolvency and Bankruptcy Code, 2016. However, without going into the aforesaid issue, we allow one more opportunity to the Appellant to take recourse of Section 12A of the 'I&B Code' and adjourn the appeal.

Post the case 'for orders' on **2<sup>nd</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc